

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

ST. 82/92

O.A. NO:

844/92

199

T.A. NO:

DATE OF DECISION 17.7.1992

S.KESAVALU

Petitioner

MS.NEELAM SARIN

Advocate for the Petitioners

Versus

Divisional Rly. Manager,
SE, Railway, Nagpur and ors. Respondent

Shri P.S. Lambat.

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. JUSTICE S.K.DHAON, Vice-Chairman

The Hon'ble Mx. USHA SAVARA, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

N3

(S.K.DHAON)
(S.K.DHAON)
V/C

mbm*

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CAMP AT NAGPUR

ST.NO.82/92

O.A.No. 844/92

Shri S.Keshvalu,
Occ. Service, resident
of S.E.Railway,
Qrts.No.171/8, Motibagh,
Nagpur.

.... Applicant

V/s

1. Divisional Railway Manager,
South Eastern Railway,
Nagpur.

2. Senior Medical Supdt.
Policlinic of South-Eastern
Railway, Motibagh, Nagpur

.... Respondents

CORAM : HON'BLE MR.JUSTICE S.K.DHAON, Vice-Chairman
HON'BLE USHA SAVARA, MEMBER (A)

Appearance :

Ms. N.B. Sarin, Adv.
for the applicant.

Shri P.S. Lambat, Adv.nts.
for the respondents.

ORAL JUDGEMENT

17th JUL 1992

(PER : JUSTICE S.K.DHAON, Vice-Chairman)

By an order dated 1st July 1992 passed by the
Divisional Personnel Officer, the applicant a Pharmacist
Grade-III, has been transferred from Nagpur to Nagbhid.
The said order is being impugned in the present
application. The order recites that the same has been
passed on the Administrative grounds. We, therefore,
feel that the proper remedy of the applicant is to
make a representation to the Divisional Railway
Manager, South - Eastern Railway, Nagpur. If, such
a representation is made within a period of one week,

.2.

Q/SY

The officer concerned shall dispose off the same
on merit, ^{and} in accordance with the law as expeditiously
as possible. However, the impugned order or transfer
shall not be given effect to as against the applicant
till the representation is disposed off.

2. We have heard Ms. Neelam Sarin, advocate for
the applicant. Shri P.S. Lambat, counsel for the
respondents has accepted notice on behalf of the
respondents and he has been heard in opposition to this
application.

3. With these directions this application is
disposed off finally. There will be no order as to costs.

U. Savara
17.7.92
(USHA SAVARA)
M/A

S.K.DHAON
(S.K.DHAON)
V/C

srl